

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 105  
IA No. 661/JPR/2023  
IA No. 152/JPR/2024  
IA No. 153/JPR/2024  
CP No. (IB)- 25/9/JPR/2019  
Under Section 9 of IBC, 2016

**In the matter of:**

**Shyam Construction Co. ... Operational Creditor/Applicant**

**Versus**

**Devi Infradevelopers Pvt. Ltd. ... Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Liquidator : Tej Pratap Singh, Adv.  
For the Respondent : Vartika Mehra, Adv.

**ORDER**

**IA No. 661/JPR/2023**

Heard Mr. Tej Pratap Singh, Adv. appearing on behalf of the Applicant / Liquidator. None appears for the Respondent. Reply has already been filed on behalf of the Regional Transport Office, Rajasthan. **Registry is directed to issue notice to the Respondent informing the next date of hearing.** List the IA on 28.08.2024.

**IA No. 152/JPR/2024**

Heard Mr. Tej Pratap Singh, Adv. appearing on behalf of the Applicant / Liquidator. Ms. Vartika Mehra, Adv. appearing on behalf of the Respondent seeks time to file reply. Reply, if any, may be filed within two weeks, with an advance copy to the opposite counsel. List the IAs on 28.08.2024.

Sd-

Sd-

**IA No. 153/JPR/2024**

Heard Mr. Tej Pratap Singh, Adv. appearing on behalf of the Applicant / Liquidator. An affidavit of service has been filed. There is no representation on behalf of the Respondent. **Learned counsel for the Applicant is directed to issue fresh notice to the Respondent. List the IA on 28.08.2024.**

Sd-

(Rajeev Mehrotra)  
Technical Member

Sd-

(Deep Chandra Joshi)  
Judicial Member

July 03, 2024